

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 210/Chd/Pb/2018

In the matter of:

Neelkamal LtdPetitioner
Versus
U.I.Beverages Pvt.Ltd.Respondent

Present: Mr.Gurpreet Singh, Advocate for the petitioner

Having heard learned counsel for the petitioner, we have noticed that the Board Resolution of the Operational Creditor pertaining to authorisation given to the signatory of the petition has not been placed on record. It is also seen that the tracking report in proof of the delivery of the demand notice has not been filed. Notice of these defects to the petitioner. Learned counsel for petitioner accepts notice. Let the necessary documents be filed within one week for removal of the defects.

List the matter for preliminary hearing on 10.09.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Aug 07, 2018
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